

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2286

ANSWERED ON:15.12.2004

FINANCIAL AID TO RWA

Chavda Shri Harisinh Pratapsinh; Rana Shri Kashi Ram; Sahu Shri Chandra Sekhar; Shiwankar Shri Maha Deo Rao; Yadav Shri Parasnath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Parliamentary and General Pool Residents Welfare Association, Vasant Vihar, New Delhi is registered under the Societies Registration Act, 1860;
- (b) if so, whether the Government is providing annual financial Grants-in-aid to this RWA;
- (c) if not, the reasons therefor;
- (d) whether the Area Welfare Officer, Vasant Vihar is authorized to interfere in an arbitrary manner in the welfare activities of this RWA which is working hard to fulfil the expectations of the residents with its own resources;
- (e) if so, the reasons therefor; and
- (f) if not, the action proposed to be taken against the AWO who circulated a letter misguiding the residents of the said area which caused a great hindrance in the development works of the said area?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (c): The Department of Personnel & Training (DoPT) provides grants to such RWAs as are recognized by the DoPT. Presently, the Parliamentary and General Pool Residents Welfare Association, Vasant Vihar is not recognized by DoPT and, therefore, no financial assistance is given.

(d) to (f): The Area Welfare Officer, Vasant Vihar has been replaced.